CENTRAL ADMINISTRATIVE TRIBUNAL LUCKNOW BENCH LUCKNOW

·V;				
CAUSE	TITLE CA 25-01/899	INDEX SHEET		
NAME (OF THE PARTIES	3 B13 Nos-		
•••••••				····· Applicant
	0	Versus		dybuoditt
	0/3	Part A De C	1.205	Responde
SI. No.	Men 1	Part A,B & C		
1	Cheen Con Description	of documents		age A 2
2	Ordis sheets		A3 60	
3	Judement of 1 28-6-	79		416
5	Pawas	· · · · ·	A15 to	124
			A25	
	MP. No. 546/90 formul		ALLEO	•
L 1	n.P.110 1188/49 Courton 6	ofly .	139 to	743
9 7	Do carry of 8-3-99			956
10	aw		A58	•
11			0	
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CEPTIFIC AT	the analysis of the sile of the			
CERTIFICAT Certified that n		ANY CONTRACTOR		,
to the record re	o further action is required com (decided)	to taken and that th	e case is fit for	consignment
Dated. 28-2	7/2		, 🔾	·

Counter Signed....

Section Officer / In charge

Signature of the Dealing Assistant

CERT CAL ADMINIST GATIVE PRIBUNAL

Regiseración in . 259 of 1989 (L)

RESPONENCE (S) H.B. BISWAS
RESPONENCE (S) Union of India John.

	Particulars to be examined	
		Endorsement as to result of examination
1	is the appear compatent ?	40
2.	Ts the application in the prescribed form ?	70
	o) is therapplication in paper book form ?	40
•	c) have six complete afts of the application been filed ?	Two sets Bled
3.	a) Is the appeal or nime ?	4-63
	i) If not, by how many days it	
	making the application in time,	
4,	Has the decument of authorisation vakalatrama open fileo ?	yes
5.	Is the application accompanied by 5.0./Postal Order for Rs.50/-	yes
S.	Hes the centafied capy/copies of the order(s) against which the application is made bean filed?	465
7,	a) have the copies of the locdments/relica upon by the applicant and mantioned in the application, been fixed ?	Yes
***	Have the documents referred to n (a) above duly attested by a Gazetted Officer and numbered accordingly ?	
	c) Are the documents referred to in (a) above neathy typed in double sappe ?	4 e)
8,	Has the index of documents been filed and pageting done proporty?	Yes
	Have the chromolifical details of representation made and the out come of such representation peen indicated in the application?	743
0,	Is the matter raised in the appli- cation pending pefers any court of Law or any other Bench of Tribunal?	

Particulars to be Examined

Endorsement as tó result of examination

11. Are the application/duplicate copy/spare copies signed ?

12, Are extra copies of the application with Annexures filed ?

- a) Identical with the Original ?
- b) Defective ? -.
- c) Wanting in Annexures
 Nos. pagesNos

13. Have the file size envolopes bearing full addresses of the respondents been filed ?

14. Are the given address the cogistered address?

15. Do the names of the parties stated in the copies tally with those indicated in the application a

16. Are the translations certified to be ture or supported by an . Affidavit affirming that they are true ?

17. Are the facts of the case mentioned in item no. 6 of the application ?

- a) Concise?
- b) Under distinct heads ?
- c) Numbered consectively R
- d) Typed in double space on one side of the paper ?

18. Have the particulars for interim order prayed for indicated with reasons?

19. Whether all the remedies have been exhausted.

. • •\<!

443

443

y t)

44

yes

yes

421

745

yes.

yes

dinesh/

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL CIRCUIT BENCH, LUCKNOW

ORDER SHEET

O.A. No. 259/89(L) REGISTRATION No. of 198

APPÉLLANT APPLICANT

H.B. Biswas

VERSUS :

DEFENDANT RESPONDENT Union of India & ors.

Brief Order, Mentioning Reference

How complied with anddate of compliance

18/9/89

rodm.

of order

and date

Hon' Mr. D.K. Agrawal, J.M.

if necessary

Shri N. Bajpai, Counsel for the applicant is present. The application does not gaccompany with the relevant documents. Learned counsel for the applicant wants time to file the documents. Let the documents be filed and then list this case for admission.

(sns)

The LCA his downts as order of the Glon could. of before the tron be e on 28-9-09 grade ord

259/09/5 Hetalho afflicant Las 1.12.90 Hon mr. Justice is in ather withen Mr. 546 gol 140m. mr. K. abayaja, Any for law seeps On the requisit of coursel. for applicant case is Adjourned before D.R. for fixing date on 17.12.90. 281.91 NO Garing Add & 22.4.9) D.R. fix refilar 5.7.91 D. B. Mo ex the Applicant's side is poulent. O.P. is about today. 22.4.91 D. R. counter has not bel Shri N. Baypar appeare filed. O.P. 20 file counter for the applicant. 64 30/7/91. Je O.P. is absent today. Ruspondent to file Counter by 5/7/91

Applicant's hide is

Applicant's hide is

Applicant's hide is

Arefent. No appears

for the Repondent.

Repondent to file

counter by 28/4/92.

28.4.az

Both the parties are absent. Respondent to file counter by 21/7/92.

21-7-92 D.R.

Both the parties are absent. Respondent hid not file counter yet today. He is added to file it, by 15/9/92.

15-9-92 D.R.

Booth the parties are absent. Counter has not been tiled. Respondent to file the Same by 1>11-92.

	CENTRAL ADMINI	STRATIVE TRIBUN BENCH: LUGKNOW	AL	
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13-1-94 D.R.

> bosties are absent C-A. has not been filed. Respondents are directed to file It by 01/3/94 before me.

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1/3/94

D.R.

CA models

Borbies are abovent. C-A not filed. Responderts are directed to file it by 11/5/94. before me.

Anut

J. R.

10/10/94 D.R. None for the bouries. Wirt on 03/1/95 for filing C. A. before me. Les Maries Contract of the Sand Placed before metoday. Leen me office report in on 01-1-99 for filips & before 2000/18 DR. No ca filed till date. list on 25-1-99 for Ship of helpen DR.

259/89 (1)

erf. 259 89 29409 Na sitting of DIE care is all be 265.99 for meline 26/5/99 How mr. Dic reams J.M. Hon. Mr. Ak. Mista Am, Nonefor the applicant. Shi S. verma for respondent. The OA was fited inthe year 1981, the but home is appearing on behalf of the applicant for the last several years. on 013198 a défailed order was paned to the effect that in corse ho conserved to the effect their in cose no cit is fited on the next date, the formed on may proceed Ex Perrie. The formed counselfor sexpondents state that cit as ready sut in absence of counself as ready sut in absence of counself applicant has given be served, The applicant has given be served, the adelress & not the residential the official adelress & not the residential address, on the Excumstaness copy of CA. has not been sent by registine Post Diview thereof, the respondents marfite Their C. A with the Registry after their c. A with the Registry after making making endorsement thereon. Was not seen admitted sofar, the Sewe be listed for admission on 2016/99.

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selmitted on ou 12. 29. CA.

They on 26 579 with MP. 1186 to 1189/99.

CENTRAL ADMINISTRATIVE TRIBUNAL, LUCKNOW BENCH LUCKNOW

Lucknow this the 28th day of June, 99. O.A. No. 259/89

HON. MR. D.C. VERMA, MEMBER(J)

HON. MR. A.K. MISRA, MEMBER(A)

H.B. Biswas son of late P.B. Biswas, Station Superintendent Utratia Junction N.E. Railway Lucknow.

Applicant.

None for applicant.

versus

- 1. Union of India through its Secretary, Railway Board, Rail Bhawan, New Delhi.
- 2. General Manager, N. Railway Baroda House New Delhi.
- 3. Chief Security Officer, R.P.F. Northern Railwsay Baroda House New Delhi.
- 4. The D.R.M. N. Railway, New Delhi.
- 5. The Divisional Security Officer D.R.M. Office, N. Railway Lucknow.
- 6. Divisional Officiating Superintendent, D.R.M. Office, Northern Railway Hazratganj, Lucknow.
- 7. Authority (Unknown) for D.R.M. Northern Railway Lucknow.

Respondents.

For respondents 3 and 5 Shri Alok Trivedi B.H. for Shri A.K. Chaturvedi.

For other respondents Shri S. Verma.

ORDER(ORAL)

HON. MR. D.C. VERMA, MEMBER(J)

By this O.A. the applicant has challenged the order of recovery made by Annexure -1 dated 19.8.97 and Annexure A-2 dated 11.11.88. The brief facts of the case are that the applicant was Station Superintendent at Railway Station, Amausi(N.R.). A consignment of 20,000 Rubber Buffer Springs was booked by the applicant ex-

1

Amausi to P.W.P. (Perampur Workshop). applicant was informed about a chargesheet dated 19.8.87 being, against him for shortage of Buffer An order was passed bу Assistant Commercial Superintendent on 23.12.86 deduction of % 200/- per month form the salary of the applicant. The applicant preferred appeal against the said order. The recovery was stayed first instance by order dated (Annexure -1 to the O.A.) pending disposal of the appeal. Another order (Anneuxre-3) dated 18.11.88 was passed for recovery of % 1,11,226/ from December 1988. In consequence thereof, Ps 1000/- per month was directed to be recovered from the salary of the applicant. The applicant challenged both the orders by filing this O.A.

- 2. As none appeared for the applicant, we have, with the help of learned counsel for the respondents Shri S. Verma examined the pleadings on record and the Anneuxres attached thereto.
- Counter reply filed on behalf οţ respondents shows that concealing the facts that the applicant had filed O.A. 259/89, another O.A. was filed by the applicant i.e. O.A. 262/92 wherein also prayer for quashing of order of 200/per month recovery of Rς applicant's salary and quashing the notice for imposition of penalty under rule 6(iii) of the Railway Servants(Discipline and Appeal) Rules, 1968 dated 21.11.88 and further for setting aside the order dated 21.6.91 passed by D.R.M. for a revision petiion filed by applicant was prayed. The O.A. 262/92 was allowed bythe Tribunal vide its order dated 20.4.93. Photo copy of the order of the Tribunal has been attached as Annexure C-1 to the Counter reply. The operative part of the order is as

1

below:

"10. Consequently, the application of the is allowed and the applicant impugned orders dated 23.12.86, 19.8.87, 21.11.88 and 21.6.91 respectively being invalid and illegal are quashed and the applicant is entitled to get the amount recovered from him in pursuance of the above order refunded from the respondents, and the respondents are directed to refund the amount to the applicant which has been recovered so far from the salary of the applicant(in pursuance of the impugned orders) within a period of three months from the date of receipt of the copy of this judgment. However, it shall be open for the respondents to proceed against the applicant in accordance with the extant rules and regulations and law in regard to the matters as referred to in Annexures 1,2,3 and 4."

has submitted that in O.A. 262/92 the applicant had nowhere stated that he had filed O.A. 259/89 before the Tribunal and the same was still pending. The learned counsel has very rightly submitted that as the order of the Tribunal passed in O.A. 262/92 has become final, and the relief claimed in O.A. 259/89 does not survive, in the light of the order of the Tribunal passed in O.A. 262/92, hence there is no necessity for adjudicating the matter which was directly and substantially in issue in O.A. 262/92. We find that in the present O.A. quashing of the order for recovery of % 200/- per month or for recovery of % 1000/- per month was in substance

challenged bythe applicant by filing O.A. 262/92. As O.A. 262/92 has been already allowed bythe Tribunal and that order has become final, it is not at all necessary to re-adjudicate the dispute involved in the present O.A.

5. In view thereof, the O.A. stands decided accordingly. Costs easy.

MEMBER(A)

Lucknow; Dated 28.6.99.

MEMBER(J)

Central Administrative Tribunal "Circuit House I have any Date of Fine 13/9/29.

Date of Recorps the Protection

In the Central administrative Tribunal Principal Bench at New Delhi, Circuit Bench at Zucka w.

H.B.B. swas

· Appy * cant

Versus

Union of India and others

Respondent.

Indea

SI.No. Description of papers

Page No.

1. application

1 to 7

2. Arrexure no.1 True copy of the

letter drted 19.8.87. ~ · · 8

3. Innexure no.2 True copy of the

letter dated 18.11.1988. ... 9

4. Power (Vakalatnama)

10

Lucknow dated:

12.9.,1989

(Mares h Bajpai)

Counsel for the applicant

Hiled loolay

Abipoyi

Noteal for 18.9.89

Adv

X

application Under Section 19 of the Tribunal's act, 1985

O. A.No. 259/89(2)

Date of Filing ...

Date of receipt by post

Registration

Signature Registrar

In the central administrative Tribunal, Principal Bench at New Delhi Circuit Bench at Lücknow.

H.B.Biswas ... applicant

Versus

Union of India and others ... Respondent.

Details of Applicant

1. Nome of the applicant H.B. Biswas

3. Designation and office

in which employed and owner

office orders

Station Superintendent

Utarotia Junction N.E.

Ra Iway Lucknew.

4. dudress for Bervice of

all notices

Some as shown in Si.No.3.

1

Particulars of Respondents.

d. Mame address and designation of the Respondents.

St.

J

4

77

ل ا

- I. Union of India through its Secretary, Railway Board, Rail Bhawan New-Delhi.
- 2. The General Manager, Furthern Railway, Baroda House, New Delhi
- R.P.F. Morthern Rajliay Baroda
 House, New-Dejhi.
 - 4. The Divisional Railway Manager Forthern Railway New Delhi.
 - D.R.M. Office, Morthern Rainway

 Hazratganj, Jucknow.
 - 6. Davisional Officiating Superintendent D.R.M. office Morthern
 Railway, Hazratgani, Lucknow.
 - 7. Juthority (Winknown) for D.R.M. Horthern Railway Lucknow.
- 2. Office address H.B.Biswas

 Station Superintmendent, Utaratia

 Junction Forumern Dailway Ludinow.
- 3. Address for service of all notices Same as given above.
- Bu , Lucknow dated

4. Jurisdiction of Tribunol

The prapplicant further declares that the subject matter of the order against which he wants redressal is within the jurisdiction of this Tribunal.

5. Limitation

The apportant further declares that the application is within the limitation prescribed under section 21 of the Administrative Tribunal.

6. Facts of the Case.

- (@) That the applicant was discharging his duties as a Station Superintendent Morthern Railway dmousi Station Lucknow in the year 1985.
- (B) That a consignment of 20,000 Rubber buffer spring was booked by the applicant Ex. mausi to P.W.P. (Perambur Workshop) under R.R.No. 766876 of 28.9.1985 duly endorsed on the R.R.(waich indicated the loading done by the consigner under the Railway consumer Rules). It is pertinent to mention here that the loading was done by the consigner from truck to the said wagon.
- (C) That the material was Railway material and consigner was M/S dvadh Rubber Limited and consignees was DCOS/PWP. This material could be used by Railway only and was of no any use for any private agency at all.

1 Boldsy

consigner to wagon to S.E.37225 on 28.9.1985 and was despatched to P.W.P by working goods train I. 9 UP on 29.9.1985. This was detached at P.O.F. (Pepur Sund) Station next to amausi Station due to the wagon being hot axie on the same date and remained therefor about 10 days for examination of TXR Staff.

That a certificate thereafter was issued (E) by TXR staff and the wagon in west question was. sent to Harauni Station next to (POF) prexxxxxx Peparsand for transporation of the material to another wagon . The said wagon remained there for more than one month thereafter transportration was done then it was sent to P.W.P This wagon was received at Harauni on 7.10.1985 at about 11.50 hours and c nsignment was transferred on 16.11.1985 SX SS/Harauni gave reasons for delay of transportration due to shortage of labour but neither any information for transportration was given to the apprecant nor by the consigner whereas both were too near to the SS/Harauni.

Delper'

(F). That contents of a charge sheet on SF/11 of dated 19.8.1987 was verbally told to the applicant to have been issued against him but the same was not served upon him at all.

dated 23.12.1986 an order was passed by WUS(II)

Lucknow for the deduction of Rs.200/- per month

from the salary of the apprecant in consequence

thereof recovery from the salary of the

petit ner started aga not the D.S.Rules.

(H) That feeling aggrieved by the illegal arbitrary and unwarranted order of recovery the applicant preferred an appeal on 15.7.1987.

applicant was stopped after consideration of appeal at first instance vide letter was 86/S.P. dated 19.8.1987. The consideration of said letter application.

That the recovery from the salary of the consideration of the salary of the salary

Opp site party no.7 again by Tetter impugned No.C .152135186 of 1.1988 for recovery and inconsequent for started to be recovered from the applicant arbitrarily. The letter is application.

1 popos

(K) That the apping the tree of the contract o

recovery to the tune of B.1000/L per morth is being made and neither the appeal has been disposed of nor representation has been responded and recovery is being made arbitrarily without assigning any cogent reason.

disposal of apperlonce stopped, deductions

smounds to

again started, miscerrigge of justice and the

applicant is being penalized for no fault on his
part.

P.P.F. no shortage of buffer springs was declared on the part of the applicant nor the consignee made any claim still recovery is being made arbitrarily from the salary of the petitioner.

Pajor;

- - @ all the amount deducted.
 - Stay of recovery from the salary of the petit rer pending disposal of this application.
- 9. Details of Remedies (a) Appeal preferred which Exhausted : s yet pending.

(B) During the pendency of the appear recovery was stopped but when again started fired revision.

10. Particulars of Postal order in respect of the application fee.

- (1) Number of Indian Postal R Order. 5 029095
- (11) Name of the issuing post office. High Court Lko
 Bench luckness
 (11) Date of issue of postar order 4-9.89
- (iv) Post office at which payable. G.P.O. Lko.

11. Details of Index

Given an covering page of the application.

12. Tist of Enclosures: Given in Index

13. Verification

I, H.B.Biswas, sur of Inte P.B.Biswas aged about 50 years working as Station S uperintended int Utrautia Junction, Forthern Filway do hereby verify that the convents from I to I3 are true to my personal knowledge and belief and that I have not suppressed any material facus.

Inchnow dated:

19.9 Signature of the applicant.

Coursel for the opplication

िब्मोर दी सेन्ड्ल एडिमिनिस्ट्रेटिव टीबुनल लंडानऊ बेच लंडानऊ अप्लीकेशन नं0-----89

एच0बी0 बिस्वास

पी टीशानर

बनाम

यूनियन अपने हें डिया तथा अन्य-- अपने ०पाटी ज

अंते गार लंग- ।

सहस= स्टान का प्रांतिय लंगानक का प्रांतिय लंगानक ।9-8-1987
सी/152-35-86/एस०पी० दिना क 19-8-1987
विरिस का मिक अ०
उ० रे० लंगानक

200/- रुमये पीठ्यम० दिसम्बर 86 से जो उक्त कर्मवारी के पे से रिकवरी की जा रही है सितम्बर 87 से नहीं काटे जायेगे। अपील पर कटौती रोक दी गई है।

> ह०अस्पटट कृते मंडल रेल प्रवेट क उत्तर रेलवे लख्य नाज मंडल खजरत्मीज

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attented with Adv

सत्य प्रतिनिप

विपने र दी सेन्ट्ल न्रिबुनन एडिमिनिस्ट्रेटिव ट्रीबुनल लख्न नऊ है च

लख्ननुक

अप्सीवेश न ल0----- 89

एच०बी ० बिस्वा बस

पीटीश नर

बनाम

यूनीयन आफ इंडिया तथा अय---

अप रे० पर ट्रीज

अनेग्जर स0-2

उत्तर रेलवे मा०रे०का ०उ०रे०ल छा ना दि । १८-। १८८ सार्वी । १८-३५-८४ विष्णु

स्टेशान अधारिकाक उ० रे० उत्तरिद्या

विष्य:- 20,000 बफ्र रबर स्पृतिग की कमी रिसम्बर 88

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श्री एव0बी0बिस्वास, स्टेशन अधिक उ० रे० उत्तरिया के वेतन से 111226/- दिसम्बर 88 से काटा जायेगा।

ह0अस्पटट

वृते मेंडल रेल प्रबंधाक उत्तर रेलवे लखानख

सत्य प्रतिनिप

attential per Adv

de the Central Administrative Toibunal I hecknow बिखला श्रीमान Bench, berlenow.

वकालतनामा



H. B. Biswas

प्रतिवादी (रेस्पान्डेन्ट)

नं० मुदद्दमा Union of malions offers

ऊपर लिखे मुकद्दमा में अपनी ओर से श्री

Nonesh Bajbai solvocative office-210-Old Naider Ganj.

को अपना बकील नियुक्त करके (इकरार) करता हूं और लिखे देता हैस मुकद्दमा में वकील महोदय स्वयं अथवा अन्य वकील द्वारा जो कुछ पैरवी व जवाब देही व प्रदनोत्तर करें या अन्य कोई कागज दाखिल करें या लौटावें या हमारी ओर से डिगरी जारी करावें और रुपया वसूल करें या सुलहनामा या इकबाल दावा तथा अपील व निगरानी हमारी ओर से हमारे या अपने हस्ताक्षर से दाखिल करें और तस्दीक करें या मुकद्दमा उठावें या कोई रुपया जमा करें या हमारी या विपक्ष (फरीकसानी) का दाखिल किया रुपया अपने या हमारे हस्ताक्षर-युक्त (दस्तखती) रसीद से लेवें या पंच नियुक्त करें वकील महोदय द्वारा की गई वह कार्यवाही हमको सर्वथा स्वीकार है और होगी। मैं यह भी स्वीकार करता हूं कि मैं हर पेशी स्वयं या किसी अपने पैरोकार को भेजता रहूंगा। अगर मुकद्दमा अदम पैरवी में एक तरफा मेरे खिलाफ फैसला हो जाता है उसकी जिम्मेदारी मेरे वकील पर न होगी। इसलिए यह वकालतनामा लिख दिया कि प्रमाण रहे और समय पर काम आवे।

साक्षी (गवाह)	साक्षी (गवाह)	<u> </u>
<i>12 ,</i> दिनांक	महीना स	<u>89</u> ान् १९ ई०

Before the Central Administrative Tribunal, Lucknow. 10. M. P. No. 542/90 (to 0. A. No. 259 of 89 (L)

f. f. 31/8/90

H. B. Biswas Appli cant.

Versus

Union of India & others Opp. parties.

Application for permitting the applicant to take steps today.

Respectfull submission is as under :-

1. That the applicant would meet his coursel on 30. 8. 1990 and went in the office to file copies of the applications alongwith the envelops which were not taken up and it was told to the applicant that the case is listed tomarrow i. e. on 31. 8. 1990 and file has been sent to the court, the applicant may file the copies and envelops in Tribunal with the permission of their lordships.

Wherefore, it is respectfully prayed that this Hon'ble Tribunal may be pleased to permit the applicant to take steps today and may further be pleased to fix an early date for hearing if possible before 14. 9. 1990.

Lu cknow dat ed 31.8. 1990

Resh Bajpai Advocate

Counsel for the applic ant.

Filed Fooday

In the Central Administrative Tribunal Principal Bench at New Delhi, Circuit Bench at Lucknow.

O. A. No. 259/89 (L)

H. E. Biswas

Applicant

Versus

Union of India & others

Opposite-Parties.

SUPPLEMENTARY_INDEX

Sl.No.	Description of Papers	Page
5.	Application for Interim Relief	11
6.	Annexure No.3 Copy of Chargesheet original charge sheet dt. 19.8.1987.	1
7.	Annexure No. 4 Copy of representation dt9.87.	10
8.	Annexure No.5 Copy of representation dt. 6.12.1988 for stoppage of recovery.	de
9.	Annexure No.6 Copy of impugned order dated 21.11.1988.	* <u>.</u>

Lucknow Dated: 26 .9.1989

(Naresh Bajpa Advocate Counsel for the Petit



In the Central Administrative Tribunal, Principal

Bench at New Delhi, Circuit Bench at Lucknow.

O.A.No.259/89 (L)
(Previous Date fixed 18.9.1989)

H. B. Biswas

Applicant

Versus

Union of India & others .. Opposite-Parties.

Application for Interim Relief

The applicant named above most respectfully submits as under:

- 1. That in the above noted case 18.9.1989 was fixed for admission's hearing.
- That when the abovenoted reference was taken up for hearing, this Hon'ble tribunal was pleased to pass an order to the effect that some more necessary documents * be filed thereafter further orders would be passed.
- 3. That the applicant has filed the required documents now alongwith this application and a supplementary index.

wherefore, it is respectfully prayed that further operation and implementation of Annexures 2 and 6 may kindly be stayed pending disposal of the abovenoted case.

Lucknow Dated; 26.9.89

Applicant Rouse

In the Central Administrative Tribunal, Principal Bench at New Delhi, Circuit Bench at Lucknow.

O.A.No.259/89(L)
Previous Date Fixed 18.9.89

1/4

H.B. Biswas

Versus

Applicant

Union of India & others

Opp-Parties.

Annexure No. 3

राष्ट्रपति के गादेश दगरा और उसके नाम ते

हस्ताक्षर DAVESH MISHRA)
नाम माधिकार का नाम और/

सेवा में, श्री मिटिडिए अल डिंग्येट होल कर्मचारी का (नाम, मदनाम और कार्यालय)

, नहीं कही यह क्षापन रेलवे बोर्ड/राष्ट्रपति द्वारा जारी किया जास वहाँ असे प्रतिधारित किया जाये। जहाँ राष्ट्रयपति अनुशासन प्राधिकारी हो।

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सामान्य 195/Genl. 195

मानक फार्म सं० 11/Standard Form No. 11

छोटी शास्त्रियां प्रविरोपित करने के लिए प्रारोप के ज्ञापन का मानक फार्म रेल सेवक (अनुशासन ग्रीर अपील नियम, 1968 का नियम 11) Standard Form of Memorandum of charge for Imposing minor penalties [Rules 11 of RS (D&A) Rules, 1968]

सं । No. C/152 - 35 - 86/S: P.

N. र. रेल प्रशासन का नाम/Name of Railway Administration
निर्गम स्थान/Place of issue. D& M. दिनांक Dated ... 19: 2.198 >

ज्ञापन

MEMORANDUM

श्री • • • • • • • • • • • • • • • • • • •
े कि राष्ट्रपति/रेलवे बोर्ड/निम्न हस्ताक्षरी
क के जन्म अनुसामन और अपील) नियम, 1968 के नियम 11 के अन्तर्रत की रवाई करने का प्रस्थापना की यह है।
्रे — ने नां में का एक विवरण सलग्न है. जिस पर उपय क्त कारवाई करने का प्रस्थापना है।
(1)esignation)
is hereby informed that the President/Railway Board/undersigned
Action against him under Rule II of the Kallway servants (Discipline and Appeal) Rules,
1968. A statement of the imputations of misconduct or miscensylving of which action is proposed to be taken
ु के इस प्रस्थापना के विरुद्ध
्रर्ने के हैं। बर्माबेटन यदि देना हो, निम्न हस्ताक्षरी को (**********रेलवे के महाप्रवस्थक
वह जो भा श्रम्यावदन दना नाह, पर्वा अर्थन पर अर्थन पर
is hereby given an opportunity to make such representation
The representation, if any, should be submitted to the undersigned
the rough the General Manager
the ten days of rece; it of this Memorandum.
्र कर कोई क्रम्यावेटन न में देना है और श्री•••••••••••• के विरुद्ध एक पक्षाय आदेश पारित किया जा सकेगा।
fail to submit his representation within the Defind specified in
4 A Lat he has no representation to make and orders will be liable to be bassed against
Shriex-parte.
para 2, it will be presumed that he has no representation to make and order who have been against shri इस ज्ञापन की पावती दें। 4. श्री
The receipt of this Memorandum should be acknowledged by Shill
†(राष्ट्रपति के आदेश द्वारा और उसके नाम से)/†(By order and in the name of the President).
हस्ताक्षर/Signature
ни/Name (DAVESH MISHRA)
सक्ष्म प्राधिकारी का नाम ग्रौर पदनाम Name and Designation of the Competent Authority
सेवा में. श्री तिल कर्मचारी का ताम, पदनाम और कायशितय)
TO CONTRACTOR CHART AMALICIAN D.
Chris H. P. I Shill Marine Allah William world to Lynning and believe to be with the contraction of the cont
(Name, designation and office of the Railway Servants)
*जहां कहीं यह ज्ञापन रेलवे बोर्ड /राष्ट्रपति द्वारा जारी किया जाए वहां इसे प्रतिघारित किया जाये ।
*To be retained wherever this Memorandum is issued by the Railway Board/the President.
†जहां राष्ट्रपति अनुशासन प्राधिकारी हो ।
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R.P.B. Delhi-1987-17/744-80,000 F.

Ram attribut 30 por 1 de

[†]Where the President is disciplinary authority.



In the Central Administrative Tribunal, Principal Bench at New Delhi, Circuit Bench at

Lucknow

O.A.No. 259/89 (L)

H. B. Biswas

Applicant

Versus

Union of India & others .. Opposite-Parties.

Annexure No. 4

To

The Dirl Operating Superintendent, N. Railway, Lucknow.

Sir,

Subject: Appeal against SF 11 No.C/152-35 pf 86/S.P.dt 19.8.1987.

Reference:-My appeal dated 15.7.1987 (copy attached)

with due respect. I beg to submit as

under:-

- (i) That Wagon No.Sc39226 containing rubber buffer springs Cx AMS to PWP was booked by undersigned.
- (ii) That the loading was done by the party direct from the truck to the wagon and was not supervised by the undersigned because in the capacity of Stn supdt. Who w has to perform multiluxous duties at the one and same time and it can be well imagine that such heavy loading continously for a period of five hours can not be supervised by a stn supdt.
 - (ii) In confermation of the circumstances

attested signaturally



explained in para (ii) above "L" was written by me in the column 'handled by' which means loading was done by the party and not supervised by the Rly-staff.

(iv) The wagon under reference was declared Hot wale at POF where it remained on wheels for ten days. Reached Harauni on 7.10.1985 at 11/50 hours, transhipped after one and half month i.e. 16.11.1985 resulting in shortage of 5254 pieces for which I can be held responsible.

- (v) The D.D. Message issued by SS/Harauni itself exenordes me from the liability as he has written "seal intact on thread in one side and protection seal provided on other side". It is also most astonishing that no verification was got done by the CMI or the TI(M)or the RDF Inspector.
- (vi) Your Honour has accused me that actual counting continuously for five hours was not done by me while I have clearified in item No.(iii) above that writting down 'L' proclaims that loading was done by the party and not supervised by the Rly.Staff.
- (vii) The case under reference is with the civil police under investigation and till a report is received I should not be taken up at Rly level and S.F.11 so issued to me deserves to be cancealled and filed.

attested soit down

Contd.

PRAYER

I pray your Honour to grant me proper JUSTICE and the SF 11 so issued be set—aside.

Deductions made from my salary at the rate of Rs. 200/- per month may also be ordered to be refunded to me immediately.

Hoping for full justice from your Honour Sir.

Dale di negemen

Date: 9/87

Yours faithfully

DA: Two

(H.B.Biswas) Stn. Supdt./AMS.

True copy.

attested pay

In the Central Administrative Tribunal, Principal Bench at New Delhi, Circuit Bench at

Lucknow

O.A. No. 259 of 1989 (L)

H. B. Biswas

Applicant

Versus

Union of India & others ... Opp-Parties.

Annexure No.5

No.1/HBB/SS/4TR/88 dt. . 27.11.88

From H.B.Biswas S.S./Utertia JN

To &

The DRM
DRM office Hazratganj,
N. Rly., Lucknow.

Subj: Deduction of Rs.1.11.226/-1 from the salary as a recovery of the cost of Rs.20m000 Buffer rubbers.

Ref: Your letter No.C-152-35-86/SP dt. 18.11.88 (ii) Your letter No.C-152-35 86/SP dt. 19.8.1987.

Respected Sir.

with due respect I beg to inform your honour
as under:-

- 1) That a consignment of 20-000 Buffer rubber was booked by me Ex AMs to PWP under RR No. A766876 of d/28.9.85 duly marked loading done by consigner and was loaded in wagon No. SE37225. The consigner was Avadh rubber Ltd. B/12 and consignee was DCOS/PWP.
- 2. That wagon was cleared by L9up and the same detached at POF as Hot Axle on 29.9.85 and remained

attested pai



there for about 10 days and thereafter despatched to HRN for TPT.

- 7.10.1985 at about 11/50 Hrs. and remained there for TPT more than one month-TPT was done on 16.11.
 1985. The SS/HRN in his DD message has reported that TPT could not be done due to shortage of Labour. Had the SS/HRN informed me I would have advised the consignee who would have arranged & TPT with his labours and also suprvised the TPT. There is no Excuse available with SS/HRN as to why I was not informed which could be easily done. The TPT arranged by SS/HRN without informing me and consignee being both available, has some ulterior motive also behind it.
 - 4. That SF11 of Even number dated 27.7.88

 was given to me without signature of the Authority

 Competent to issue it. In this SF/11 No.shortage

 of Buffer Rubbers has been given and I have been

 charged only for not supervising the loading.

 Loading was done by the consignee and proper remarkating given on the R.R. under the commercial mannual.
 - 5. That the said consignment was completely received at PWP by Doos and no shortage is claimed at PWP by the consignee.
 - 6. That neither I have been advised for the shortage of the Buffer rubbers nor its cost is declared. It is not understood how this amount of

attested appai

of Rs.1.11.226 has been ordered for recovery from my pay. It is also not mentioned as which authority issued such orders for recovery from the letter of even number dated 18.11.88 photostat copy attached as Annexure A. following are proved.

- i) That there was shortage of 20.000 buffer rubbers which is totally false.
- ii) That authority issuing recovery orders from Dec./88 is no authority in DRM office.
- iii) That when recovery was stopped on my appeal vide order in letter of Even number dated 19.8.87 copy attached as Annexure 'B' How these orders have been over ruled. and under which circumstances recovery orders have been issued.
- Note: In absence of actual shortage and price of

 Each no amount can be recovered from my salary
 according to the letter of Annexure 'A' the
 shortage is alleged of 20,000 (thousand) Buffer
 rubber which was the actual numbers booked
 and cannot be so.
- 8. That in fact these Buffer Rubbers could noty be used by Railway and could not be used in any private work. Under such circumstances I am falsely blamed due to prejudiced views.
- 9. That unless no fact finding commercial Inquiry is arranged and full records of consignor and consignee are seen and proper charge sheet if

attested.

found guilty in fact finding Inquiry is served upon me with clear and definite numbers and price of the Buffer Rubbers is given and also the disposal of short Buffer Rubbers is given in the charge sheet and after declaring my defence there to unsatisfactory by the Authority Competent and punish me with the amount and Appeal thereupon is cancelled by the authority competent. No recovery can be made from my pay under the DA Rules.

10) That according to the SF/11 I have been informed if no defence is submitted by me the action will be taken against me under para 3(i)(ii)(iii) of DA rule of 1966 which are not at all in the Railway.

PRAYER

It is therefore most respectfully prayed that your honour may be pleased to stop recovery of Rs. 111226 without following legal procedure provided under the Law and DA rules of 1968.

Yours faithfully

\$d/-(H.B.Biswas)

attertion Britain

Central Administrative Tribunal, Principal Bench at New Delhi, Circ O. A. No. 259/89 (L) H.B. Biswas. Applican Versus Opp. parlie Union of India & others ... ANNEXURE. No.6. 59 ंड₀रे० नामान्य-224 फार्म सं0 3 रेल कर्मचारी (झनुशास्त तथा अपीत) नियम-1968 के नियम 6 (iii) के झनुसार शास्ति देने का ग्रादेश सी/152-35-86/छि।० प्र स्यान सण्डल सार्मालम दिनांक 21-//- 88 प्रति, .उ०.२.६..उतरादया (मार्फत अतन लिभाम अररोप-पत्र-संस्था-1-5-2-35-86.... दिनांक....19.-8.-87....के उत्तर मुझे जानका जन्मावेदन निस्तानिष्ठित कारणों से संतोषजनक नहीं मालूम होता :---लिए आपको <u>दोषी ह</u>न्हराता हूं . अत: मैं आपको उपेक्षा या आदेश भंग करने के कारण सरकार को हुईरु० की अधिक हानि को बेतन से पूरी या आंशिक वसूली की शास्ति देता हू। ्र यह गास्ति आपके सेवा एजिस्टर में अभिलिखित की जायेगी और (तिथि) रिस्तर शर 88 है रेक रेजार...1.000/ र है की मासिक किस्त के रूप में आपके वेतन से वसूली की बायेगी। इसका स्मरण रहे। ... 3. रेल कूर्मचारी **(अनुशासन तथा अपील) नियम** 1968 के नियम 18 के **अ**नुसार इन आदेशों के विरुद्ध व्यक्ति स्मापीर अप.....की अपील की जा सकेगी यदि : --(i) बादेश मिलने से 45 दिन के भीतर विधिवत अपील की जाये, बौर (ii) अगील की भाषा अनुचित या अमद न हो। 4. कृपया इस पत्र की पावती दें। ..(.इ.च्या निम्म.)

सामार आयार

उ०रेण्याखनः

अनुषासनीय प्राधिकारी

In the Court of Centro

H. B. Biswas

Plaintiff Appollant

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VERSUS

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Doffenden \$ RESPONDENT Opposite Party

MOW ALL MEN by these Presents that I, S.C. Sinha

Sr. Dineional Security Commission Northern william, Lucknow do hereby appoint and authorise Servshri A.K. Chatwredi dvocate to appear, Plead, and set for me jointly or severally in the above noted case and to take such steps and proceedings as may be necessary for the prosecution or defence of the said matter as the case may be and for the purpose to make sign verify and present all necessary plaints, petitions, writher statements and other documents to compromise the suit, admit the claim and to lodge and deposit money in court and to receive payment from the court of money deposited and to file and withdraw Occiments from court and GENERALLY to act the premises and in all proceeding arising thereof whether by way of execution appeal or otherwise or in may manner connected there with as offectually to

done by virtue of these presents. And were the Decretic topograph the Control Decre

all intents and purposes as I could act if personally present.

I hereby agree to ratify and confirm whatever shall be hawfully

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वरिष्ठ मंडल सुरक्षा वासुयत/रे० सु० बल Sr. Divl. Security Commissioner/R.P.F. उत्तर रेलवे, लखनऊ Northern Railway, Lucknow

BEFORE THE CENTRAL ADMINISTRATIVE TRIBU

LUCKNOW BENCH, LUCKNOW.

UNION OF INDIA AND OTHERS

RESPONDENTS

In:

ORIGINAL APPLICATION No.259 OF 1989

Place before the

H.B. BISWAS

.....APPLICANT

corders on the dotted sent

VERSUS

Dv. Registrenion of India and others

RESPONDENTS

Fixed on 26.05.1999

APPLICATION FOR RECALL OF ORDER DATED 08.03.1999 AND PERMISSION TO FILE COUNTER REPLY

This application on behalf of applicants/respondents most respectfully showeth :-

- 1. That on 08.03.1999, this Hon'ble Tribunal was pleased to grant opportunity to the respondents to file their counter reply by the next date, i.e., 29.04.1999 failing which, the original application shall be decided on the basis of pleadings on record.
- 2. That a certified copy of order dated 08.03.1999, which was sent by registered post, was received in the Office of the Divisional Railway Manager, Northern Railway, Lucknow, on 22.03.1999.
- 3. That as per averments and pleadings made in the original application, this case primarily relates to the Office of the Divisional Railway Manager, Northern Railway, Lucknow.
- 4. That despite best efforts, the relevant neither the copy of original application, nor the relevant personal case file of the applicant was traceable in Office of the Divisional Railway Manager, Northern Railway, Lucknow. No reference about receipt of notice in the instant case was also traceable.

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- 5. That in these circumstances, the counsel for the Railways was requested to apply for a certified copy of the original applicant, if necessary, on payment.
- That on 01.04.1999, the counsel for the Railways applied for certified copy of the original application on payment which was made available to him on 12.04.1999.
- 7. That after receipt of certified copy of the original application, relevant record was searched, and after acquisition of necessary record and information, counter reply on behalf of respondents is being filed herewith.
- 8. That the delay in filing counter reply is not deliberate and was only due to the reasons beyond control of the respondents. In these circumstances, it would therefore, be expedient in the interest of justice that the respondents may be permitted to file their counter after recall of order dated 08.03.1999.

PRAYER

WHEREFORE, it is most respectfully prayed that order of this Hon'ble Tribunal dated 08.03.1999 be recalled and the respondents may be permitted to file their counter reply.

Lucknow, Dated: May 26, ,1999.

(SIDDHARTH VERMA)
ADVOCATE,
COUNSEL FOR RESPONDENTS.



BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL, LUCKNOW BENCH, LUCKNOW.

M.P.No. 11 27/94 OF 1999

UNION OF INDIA AND OTHERS

...APPLICANTS/ RESPONDENTS

In:

ORIGINAL APPLICATION No.259 OF 1989

H.B. BISWAS

.....APPLICANT

VERSUS

UNION OF INDIA AND OTHERS

... RESPONDENTS

Fixed on 26.05.1999

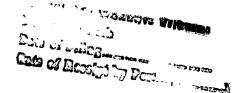
APPLICATION FOR CONDONATION OF DELAY IN FILING COUNTER REPLY

This application on behalf of applicants/respondents most respectfully showeth :-

- 1. That on 08,03.1999, this Hon'ble Tribunal was pleased to grant last opportunity to the respondents to file their counter reply by the next date failing which, the original application would be heard and decided ex parte on the basis of pleadings available on record.
- That a certified copy of the order dated 08.03.1999, sent by this Hon'ble Tribunal was received in the Office of the Divisional Railway Manager, Northern Railway, Lucknow (to whom the instant application primarily relates) on 22.03.1999.
- 3. That immediately after receipt of a copy of order dated 08,03.1999, an extensive search for the relevant record and personal case file of the applicant was made by the respondents. But the same could not be traced even after best efforts made by the respondents.

Sherma

4. That in the circumstances stated above, the counsel for the Railways was requested to obtain a certified copy of the captioned original application even on payment. Consequently, an application



D Danton,

for issue of certified copy of original application (on payment) was made by him on 01.04.1999.

A 12/

- 5. That the certified copy of the instant original application, was made available to the counsel of Railways on 12.04.1999. The same was sent to the respondents on 13.04.1999.
- 6. That after receipt of a copy of the instant original application, another search for relevant documents in the light of averments and allegations made in the instant original application was made by the respondents.
- That from the search of relevant record, it transpires that the applicant had filed another <u>Original Application No.262 of 1992</u>:
 <u>H.B. Biswas Vs. Union of India & others</u>, was filed by the applicant before this Hon'ble Tribunal. The said original application was decided on 15.02.1993.
- 8. That as the order of this Hon'ble Tribunal dated 15.02.1999 was implemented by the respondents, the relevant of the concerned case was consigned to record and the same could not be traced.
- 9. That it is pertinent to mention that in his subsequent <u>Original Application No.262 of 1992</u>, the applicant has nowhere mentioned that he had earlier filed <u>Original Application No.259 of 1989</u>: <u>H.B. Biswas Vs. Union of India & India</u>, which was still pending.
- 10. That due to concealment of the relevant facts, the record of this case could not be connected, resulting in delay in filing counter reply within stipulated time.
- 11. That the delay in filing counter reply in the instant case was not deliberate, and the same was only due to the reasons beyond control of the respondents.
- 12. That in view of submissions made hereinabove, it is expedient in the interest of justice that the delay in filing counter reply may be condoned.

Sherma



PRAYER

WHEREFORE, it is most respectfully prayed that in the interest of justice, this Hon'ble Tribunal may be pleased to condone the delay in filing counter reply and the same which accompanies this application, may be taken on record.

SUCH OTHER ORDERS, which are deemed fit and proper in the circumstances of the case may also kindly be passed.

Lucknow, Dated: May 26, ,1999.

(SIDDHARTH VERMA)
ADVOCATE,
COUNSEL FOR RESPONDENTS.

X

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL

LUCKNOW BENCH, LUCKNOW

P.No. / 8 8/44 OF 199

UNION OF INDIA AND OTHERS

...APPLICANTS/ RESPONDENTS

In:

ORIGINAL APPLICATION No.259 OF 1989

H.B. BISWAS

.....APPLICANTS

VERSUS

UNION OF INDIA AND OTHERS

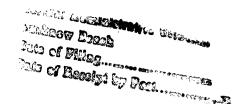
.....RESPONDENTS

APPLICATION FOR CONNECTING RECORD OF O.A.No.259 Of 1989 WITH THE RECORD OF O.A.No.262 OF 1992. DECIDED ON 15.02.1998

This application on behalf of applicants/respondents most respectfully showeth :-

- That as the submissions made in the accompanying counter reply and its accompanying applications would show, the relief claimed by the applicant in the instant case are more or less same/similar to that which were sought in <u>Original Application No.262 of 1992</u>: <u>H.B. Biswas Vs. Union of India & others</u>, decided by this Hon'ble Tribunal on 15.12.1993.
- 2. That the subsequent Original Application No.262 of 1992: H.B. Biswas Vs. Union of India & others, decided on 15.12 1993 was filed and decided on the basis of wrong declaration made by him in paragraph 7 of the said original application that no other application, writ petition or suit regarding matter directly and substantially in issue, was filed by the applicant before any court or authority or any other Bench of this Hon'ble Tribunal, nor any such writ petition or suit was pending at the time of filing the said original application.
- 3. That in view of the submissions made in this application, it would be expedient in the interest of justice that the record of <u>Original</u>

Sterma



Application No.262 of 1992: H.B. Biswas Vs. Union of India & others decided on 15.02.1992 be connected with this Original Application No.259 of 1989: H.B. Biswas Vs. Union of India & others.

4. That it would be expedient in the interest of justice that record in the instant case O.Ao.259 of 1992: H.B. Biswas Vs. Union of India & others, be connected and listed Original Application No.262 of 1992: H.B. Biswas Vs. Union of India & others.

PRAYER

WHEREFORE, it is most respectfully prayed that in the interest of justice, this Hon'ble Tribunal may kindly be pleased to connect the present original application with the <u>Original Application No.262 of 1992</u>: <u>H.B. Biswas</u> Vs. <u>Union of India & others</u>.

SUCH OTHER ORDERS, which are deemed fit and proper in the circumstances of the case may also kindly be passed.

Lucknow, Dated: May & ,1999.

(SIDDHARTH VERMA)
ADVOCATE,
COUNSEL FOR RESPONDENTS.

Sate of Bossist by Luck

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL.

LUCKNOW BENCH, LUCKNOW.

BI COMMISS

M.P.No. 1/89/99 OF 1999

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UNION OF INDIA AND OTHERS

...APPLICANTS/ RESPONDENTS

ln:

ORIGINAL APPLICATION No.259 OF 1989

H.B. BISWAS

.....APPLICANT

VERSUS

UNION OF INDIA AND OTHERS

.....RESPONDENTS

APPLICATION FOR DISMISSAL OF ORIGINAL APPLICATION AS INFRUCTUOUS

This application on behalf of applicants/respondents most respectfully showeth :-

That for the facts, reasons and circumstances stated in the accompanying counter reply, it would be expedient in the interest of justice that this Hon'ble Tribunal may kindly be pleased to dismiss the above mentioned case as infructuous as the relief sought in the instant case has already been granted to the applicant vide order dated 15.02.1993, passed in <u>Original Application No.262 of 1992</u>: <u>H.B. Biswas Vs. Union of India & others</u>.

THEREFORE, it is most respectfully prayed that in the interest of justice, this Hon'ble Tribunal may kindly be pleased to dismiss the above mentioned as infructuous.

SUCH OTHER ORDERS, which are deemed fit and proper in the facts and circumstances of the case may also kindly be passed.

Lucknow, Dated: May 26, 1999.

(SIDDHARTH VERMA)
ADVOCATE,
COUNSEL FOR RESPONDENTS.

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BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL, LUCKNOW BENCH, LUCKNOW.

ORIGINAL APPLICATION No.259 OF 1989

S.K. BISWAS

.....APPLICANT

VERSUS

UNION OF INDIA AND OTHERS

.....RESPONDENTS

COUNTER REPLY ON BEHALF OF RESPONDENTS

I, Tej Bahoder Sigh

,presently posted as ,Northern Railway, Lucknow,

most solemnly state as under -

1. That the undersigned is presently posted as Assistant Fersonal officer

Northern Railway, Lucknow, and is competent and duly authorised by the respondents to file counter reply on their behalf. The undersigned has read and understood above mentioned Original Application (hereinafter referred as 'application') filed by the applicant under Section 19 of the Administrative Tribunal Act, 1985, and is well conversant with the facts stated hereunder.

2. That on 08.03.1999, this Hon'ble Tribunal was pleased to pleased to pass following order –

James Charles



"None for parties. The case is of the year 1989 but no C.A. filed by the respondents. It appears that the respondents have no case for filing their reply and as that no C.A. filed so far. In case the same is not filed on the next date the O.A. shall be decided on the basis of pleadings on record.



Copy of this order be sent by Regd. Post to the respondents.

List on 29.04.1999 for orders"

- That a certified copy of the above orders was received in the Office of the Divisional Railway Manager, Northern Railway, Lucknow (to whom this case primarily relates) on 22.03.1999.
- 4. That soon after the receipt of orders dated 08.03.1999, search for the relevant case file and other related documents made. But the same was found to be untraceable. Under these circumstances, the Counsel for the Railways was requested to obtain a copy of the original application on payment. On 01.04.1999, the learned counsel applied for certified copy of the original application and the same was made available to him on 12.04.1999.
- 5. That after receipt of certified copy of the original application the relevant case and personal files of the applicant could be linked and the counter reply on behalf of the respondents is being filed.
- 6. That search for necessary case and personal file of the applicant and other related documents resulted in delay in filing counter reply which not deliberate and was only due to the reasons beyond control of the respondents.
- 7. That the present application has been filed by the applicant challenging following orders
 - (1) Notice for Imposing Punishment under Rule 6(iii) of the Railway Servants (Discipline & Appeal) Rules, 1968, bearing No.C/152-35-86/SP dated 12.11.1988 [Annexure No.6], ordering recovery of Rs.111226/- for shortage of 20,000 buffer springs at the rate of Rs.1000/- per month from applicant's pay.
 - (2) Order No.C/152-35-86/SP dated 18.11.1988 for recovery of Rs.111226/- from pay of the applicant for shortage of buffer springs 20,000 in number [Annexure No.2].
 - (3) Against recovery already made from applicant's pay at the rate of Rs.200/- per month since December, 1986, as indicated in letter No.C/152-35-86/SP dated 19.08.1987 [Annexure No.1].

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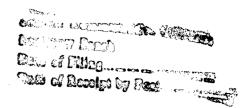
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- 8. That the applicant has sought relief that the recovery being made from the applicant be quashed and the amount recovered from him be refunded.
- 9. That concealing the fact that he had earlier filed above mentioned original application, the applicant filed <u>Original Application No.262 of 1992</u>: <u>H.B. Biswas</u> Vs. <u>Union of India & others</u> before this Hon'ble Tribunal, challenging following orders
 - (a) Order dated 23.12.1986 in Case No.C/152-35-86/SP for recovery of Rs.200/- per month from applicant's pay till an amount of Rs.111226/- is recovered. This recovery was stopped from September, 1987 pending appeal preferred by the applicant.
 - (b) Notice for Imposition of Penalty under Rule 6(iii) of the Railway Servants (Discipline & Appeal) Rules, 1968, bearing No.C/152-35-86/SP dated 21.11.1988;
 - (c) Order No.C/152-35-86-SKS-II dated 21.06.1991, passed by the Divisional Railway Manager (Commercial), Northern Railway, Lucknow, in a revision petition filed by the applicant. It was ordered that the recovery being made from the applicant be stopped as the amount already recovered from him was sufficient to meet the ends of justice.
- 10. That in the said O.A.No.262/92, the relief sought by the applicant was that the orders mentioned in paragraph 9 above, be quashed and the amount recovered from him be refunded with interest at the rate of 18% per annum. It was also prayed that cost of the original application be awarded.
- 11. That Original Application No.262 of 1992: H.B. Biswas Vs. Union of India & others was allowed by Hon'ble Mr. S.N. Prasad, Member (J) on 20.04.1993. A photostat copy of certified copy of order passed in this original application is being annexed as ANNEXURE No.C-1 to the counter reply.
- 12. That the operative part of order dated 20.04.1993 passed in Original Application No.262 of 1992: H.B. Biswas Vs. Union of India & others is being reproduced hereunder –

"Consequently, the application of the applicant is allowed and the impugned orders dated 21.12.86, 19.8.87, 21.11.88 and 21.6.91 respectively being invalid and illegal are quashed and the applicant is entitled to

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get the amount recovered from him in persuance of the above orders refunded from the respondents, and respondents are directed to refund the amount to the applicant which have been recovered so far from the salary of the applicant (in persuance of the above impugned orders) within a period of three months from the date of receipt of the copy of this judgement. However, it shall be open for the respondents to proceed against the applicant in accordance with the extant rules and regulations and law in regard to the matters as referred to in Annexures 1, 2, 3 and 4.

In the circumstances of the case, the parties are directed to abide by their own costs."

- 13. That it is pertinent to mention that the applicant had nowhere stated in his O.A. No.262/92 that he had already filed O.A. No.259/89 before this Hon'ble Tribunal and the same was pending. Therefore, for this material concealment of fact, the applicant has made himself liable for any action which this Hon'ble Tribunal may fit and proper in the circumstances of the case.
- 14. That the judgement/order of this Hon'ble Tribunal dated 20.04.1993 assed in Original Application No.262 of 1992: H.B. Biswas Vs. Union of India & others has been fully implemented and there was no re-initiation of disciplinary proceedings as provided in the aforesaid judgement/order.
- 15. That the relief sought in Original Application No.262 of 1992: H.B. Biswas Vs. Union of India & others, included relief sought in the present application. As the said original application has already been allowed by this Hon'ble Tribunal vide their judgement/order dated 20.04.1993, the relief sought in O.A.No.259/89 also stand allowed. Therefore, there is no necessity for adjudication of the matter directly and substantially in issue in the instant application and grant for any relief.
- 16. That this may also be the reason for which neither the applicant, nor his counsel had appeared before this Hon'ble Tribunal on 08.03.1999.
- 17. That under the facts and circumstances already stated in this counter reply, the present application has become infructuous, and the same is liable to be dismissed with costs.
- 18. That in view of the facts and circumstances stated above, the undersigned is advised to state that there is no necessity to give a detailed paragraph

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wise counter reply to the facts, averments and allegations made in this application.

Lucknow, Dated: May 24th, 1999.

VERIFICATION

I, Tej Bahadur Singt Assistant Personal officer

presently posted as ,Northern Railway,

Lucknow, do hereby verify that the contents of paragraph 1 of the counter reply are true to my personal knowledge and those of paragraphs 2, 3, 4, 5, 6, 7, 8, 9, 10, 11, 12, 13, 14 and 15 are based on record and the same are believed to be true. The contents of paragraph 17 and 18 are based on legal advice and the same are believed to be true. The contents of paragraph 15 are believed to be true.

Lucknow, Dated:

May 24th, 1999.



BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL, LUCKNOW BENCH, LUCKNOW.

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ORIGINAL APPLICATION No.259 OF 1989

H.B. BISWAS

.....APPLICANT

VERSUS

UNION OF INDIA AND OTHERS

.....RESPONDENTS

ANNEXURE No.C-1

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CENTRAL ADMINISTRATIVE TRIBUNAL LUCKNOW BENCH LUCKNOW

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Union of India & 4 others........ Respondents

Hon'ble Mr. S.N. Prasad, Member (J)

quashing the impugned order dated 23.12.1986 passed by the Assistnat Commercial Superintendent N. Railway for D.R.M. Lucknow for recovery of Rs. 200/- per month from the salary of the applicant, and for quashing the others subsequent orders dated 19.8.87.21.11.88 and 21.6.1991 passed by the authorities as detailed in para 8 of the relief clause and for further direction to the respondents to refund the amount which has been recovered from the applicant alongwith the interest @ 18% per annum.

Briefly stated the facts of this case, interalia, an Ex-Station Supdt., Northern are that the applicant is - as station separt Railway, Amausi while working N. Railway Amausi and the - purporting the theorte impugned order dated 23.12.1986 was passed by the respondent no. 2 to recover the Rs. 200/- per month from the salary of the applicant commencing from the salary of the applicant for the month of December, 1986 and on words against the total sum of recovery amounting to Rs. 1,11,226/-(vide Annexure-1). Though, on representation made by the applicant further recovery was stopped from September ~ the salary of the applicant for the month of Becember, 1987, but a sum of Rs. 1,200/- was recovered from the salary of the applicant at the Rs. 200/- per month. has further been stated that by an order dated 21.6.1991

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passed by the respondent no. 2 further recover@sfrom the salary of the applicant were stopped and it was further ordered that the recoveries made so far from the salary of the applicant was sufficient to meet the ends of justice(vide Annexure-4) but by that time a total sum of Rs.25,260/- was recovered from the salary of the applicant.

- The main grievance of the applicants centres 3. around the contentions that the impugned order dated 23.12.1986 was passed by the Assistant Commercial Superintendent (for D.R.M. N. Railway, Lucknow) competent authority in view of the idem 4 under the caption recovery from pay of pecuniary loss caused to Government by negligence or breach of order of the and her Railway Board' letter No. E(D&A)83-RG 6-45 dated 13.6.85 (vide Annexure-15) which clearly provides that Assistant Officers(junior scales and group B) can impose a penalty of recovery from pay of pecuniary loss caused to Govt. by negligence of breach of order to Group'D' and group 'C' staff in scale of pay rising upto Rs. 455 (RS), only, Whereas the applicant was working in the scale of Rs. 700-900 (RS) subsequently revised to scale Rs. 2000-3200 (RPS) on the crucial date i.e.23.12.86 on which the about "impugned order was passed by the Assistant Commercial Superintendent. It has further been stated that there has been violation of principle of natural justice and as such the impugned order be quashed.
 - 4. This is noteworthy that despite ample time and opportunity having been afforded to the respondents, no C.A. has been filed as would be obvious from the perusal of the order dated 25.1.1993.
 - 5. I have heard the learned counsel for the parties

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and have thoroughly gone through the records of the case.

6. This is significant to point out that Annexure-15 which is copy of G.M.(P)'s L/No. 52E/0/26-V/(D&A) dated

5.7.85/Rly.Bd's L/No.E(D&A)83-PG. 6-45 dated 13.6.85

(P.S. No. 8769) and item 4 under the caption Recovery

(P.S. No. 8769) and item 4 under the caption a recovery from pay of pecuniary loss caused to Govt. by negligence or breach of order thereof provides that Assistant Officers (junior scales and group B) can impose a penalty of recovery from pay of pecuniary loss caused to Govt. by negligence of breach of order of Group 'D' and Group 'C' staff in scale of pay rising unto Rs. 455(Rs.). In this connection, it is worth while making mention of this fact that from the perusal of para 4.18 of the application of the applicant and from the scrutinty of the entire material on record it becomes obvious that the applicant was working in the scale of Rs. 700-900(Rs) subsequently Revised to scale Rs. 2000-3200(RPS) as on 23.12.1986.

- order dated 23.12.1986 (Annexure-1) passed by the Assistant Commercial Superintendent N. Railway Lucknow for D.R.M.

 N. Railway Lucknow and the ordering recovery of Rs.

 200/- per month from the salary of the applicant for the month of December, 1986 and onwards for making making total recovery of Rs. 1,11,226/- from the applicant is without jurisdiction as he was not competent authority for passing such order.
- 8. This fact should also not be lost sight of that the impugned order dated 23.12.86 (Annexeer-1) is quite criptic and is not a reasoned and speaking order and it also does

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not disclose as to whether explanation if any of the applicant was considered while passing the impugned order.

onsidering all the facts and circumstances and all aspects of the matter, I find that the impugned order dated 23.12.1986 (Annexure-1) is invalid and illegal having been passed by the authority who is not competent to pass such order and thus, it is being so the other subsequent order dated 19.8.87,21.11.88 and 21.6.91 (Annexures 2,3 and 4) have also got no legal sanctity.

Consequently, the application of the applicant is allowed and the impugned orders dated 23.12.86, and 19.8,87,21.11.88 and 21.6.91 respectively being invalid and illegal are quashed and the applicant is entitled to get the amount recovered from him in pursuance of the above order; refunded from the respondents, and the respondents are directed to refund the amount to the applicant which has been recovered so far from the salary of the applicant in pursuance of the above impugned orders) within a period of three months from the date of receipt of the copy of this judgement. However, it shall be open for the respondents to proceed against the applicant in accordance with the extant rules and regulations and law in regard to the matters as referred to in **《**Annexures 1,2,3 and 4₱.

11. In the circumstances of the case, the parties are directed to abide by their own costs.

J.M. -1-4-

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